



as the repair was going on in the godown. It is then submitted that the government blankets were to be distributed to the poor and the cost of the same is Rs.100/- each. It is also submitted that the petitioner has been serving the department for a period of more than 30 years without any adverse remark as against him and he is due for retirement in the month of December, 2021. It is also submitted that the co-accused Kamla Devi has filed a complaint case being C.P. Case No.737 of 2019 wherein the petitioner is a witness, hence, this false case has been foisted against the petitioner. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

The learned Addl. PP vehemently opposes the prayer for anticipatory bail of the petitioner and submits that the petitioner is involved in heinous offence of embezzlement of government property like blanket to be distributed to the poor and destitute persons who spent their night in road side, hence, the custodial interrogation of the petitioner is required during investigation of the case for recovery of further misappropriated blankets. It is therefore submitted that the petitioner ought not be given the privilege of anticipatory bail.

Considering the serious allegations against the petitioner and the requirement of his custodial interrogation during investigation of the case, this Court is of the considered view that this is not a fit case, where the privilege of anticipatory bail be given to the petitioner. Accordingly, the prayer for anticipatory bail of the petitioner is rejected.

**(Anil Kumar Choudhary, J.)**